

डा० राम मनोहर लोहिया : (फरुखाबाद)
घ्राप ने मुझे हुक्म दिया था कि बाद में किसी
मीके पर मैं घ्रापना सवाल उठा सकूंगा...

अध्यक्ष महोदय : घ्रापी उम का मीका
नहीं घ्राया, डाक्टर माहब ।

डा० राम मनोहर लोहिया : नियम 377
के अन्तर्गत में इने कहना चाहता हूँ...

अध्यक्ष महोदय : घ्रापी मीका नहीं
घ्राया ।

डा० राम मनोहर लोहिया : मैं घ्राज ही
मीका चाहूंगा ।

अध्यक्ष महोदय : मैं क्याल रक्खूंगा कि
कब वह मीका घ्राता है ।

डा० राम मनोहर लोहिया : अध्यक्ष
महोदय, यह वर्षाकालीन अधिवेशन सिर्फ
4 हफ्ते के लिए मिल रहा है जब कि
पिछली दफ्ता लोक सभा वा वर्षाकालीन
अधिवेशन 6 हफ्ते का था, बजाय लोक सभा
का समय बढ़ने के, घट रहा है ।

अध्यक्ष महोदय : यह अलहदा सवाल
है और इस पर बाद में हमारी बात हो
सकती है । जब वह स्टेटमेंट करेंगे उस
वक्त घ्राप का यह सवाल उठाने का मीका
होगा ।

डा० राम मनोहर लोहिया : मेरा यह
सवाल बिल्कुल अलहदा है जो कि मैं उठाना
चाह रहा हूँ । मैंने घ्राप को और घ्राप के दफ्तर
को दो, तीन न्दत लिखे । सेसन का घ्राज पहला
दिन है । ऐसी बात नहीं है कि मैं कोई
फिजूल र्ज कहना चाह रहा हूँ । हम सदस्यों
के भी कुछ अधिक्कर हैंने हूँ यह लोक सभा
किस लिए है ? खाली सरकार के काम
धंधों के लिए हूँ या जनता और हम लोगों
के काम के लिए भी है ?

अध्यक्ष महोदय : इसका निर्णय कि
यह लोक सभा किस लिए है इसका निर्णय

भी किसी और वक्त कर लेंगे लेकिन इस
वक्त नहीं । घ्रापी मईम्बर माहब से दरखास्त
है कि वे बैठ जाय ।

डा० राम मनोहर लोहिया : लोक सभा
और ज्यादा दिनों तक चलनी चाहिए लेकिन
हम देख रहे हैं कि उस का समय बजाय और
बढ़ाने के घटाया जा रहा है । पिछली
दफ्ता 6 हफ्ते का सेसन हुआ था जब कि घ्राब के
सिर्फ 4 सप्ताह के लिए ही लोक सभा
बैठ रही है...

अध्यक्ष महोदय : मैंने कहा कि यह मीका
नहीं है ।

डा० राम मनोहर लोहिया : मैंने घ्राप से
निवेदन किया है कि नियम 377 के अन्तर्गत
मुझे मीका दिया जाय ।

अध्यक्ष महोदय : मैंने कह तो दिया कि
यह सबजेक्ट इस वक्त नहीं लिया जायगा ।

डा० राम मनोहर लोहिया : कब लेंगे?

अध्यक्ष महोदय : यह मैं घ्रापको जब मीका
घ्रायेगा उस वक्त बतलाऊंगा ।

12.39 hrs.

MOTIONS OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

Mr. Speaker: I have re-
ceived several notices of
motions of no-confidence against the
Government. The latest one, the
last one, is signed by about 17 Mem-
bers. There are many Parties repre-
sented as well as some Independent
Members. I would first like to know
whether, besides those Parties and
those Members who have signed it,
there is any other notice that is to be
pressed which might have been re-
ceived earlier, or are all other motions
not being pressed? Should I take this
one only?

Some Hon. Members: Yes.

Mr. Speaker: So, all are agreed that this one might be taken up.

Shri Hem Barua (Gauhati): We should know who has submitted the motion, rather the no-confidence motion.

Mr. Speaker: Shri N. C. Chatterjee, Shri H. N. Mukerjee, Shri Prakash Vir Shastri, Shri Vasudevan Nair, Shri H. P. Chatterjee, Shri S. M. Banerjee, Shri A. K. Gopalan, Dr. Ram Manohar Lohia, Shri Blahanchander Seth, Shri Tridib Kumar Choudhuri, Shri Kashi Ram Gupta, Shri Biren Dutta, Shri H. V. Kamath, Shri Maurya, Shri Sezhiyan, Shri Dharmalingam and Shri U. M. Trivedi.

Shri Hem Barua: I meant those Independent Members who have given the notices.

Mr. Speaker: One of the notices received was by Mr. Hem Barua as well. Shri N. C. Chatterjee.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of order. This point has been raised by my colleague Shri Hem Barua. You are well aware that the no-confidence motion has got a special significance in a parliamentary democracy, and it will be all to the good if the various no-confidence motions tabled by Members of the House find a place in the record of the proceedings of the House. It is all quite clear. Rule 198, sub-rule (2), gives no option to you, unfortunately . . .

Mr. Speaker: He is right; unfortunately for him, not for me.

Shri Hari Vishnu Kamath: Honours easy. Rule 198 says:

"If the Speaker is of opinion that the motion is in order, he shall read the motion to the House . . ."

I do not know when the motions came before you. If you hold them out of order, then, of course, we cannot press the point. If they are in order, they

must be read to the House. They will go on record.

Shri Hem Barua: May I submit, I did not want it to be advertised that I have tabled a no-confidence motion against the Government. I just wanted to know the order of priority from you.

Mr. Speaker: I made an enquiry from the House if any of those who have given those notices are moving them. If there is no other motion to be moved, what should I do? I fail to understand. There is no other motion now because they have withdrawn. All the Members concerned have said so. I made enquiries from them and this was what I was told.

If any other Member wants, certainly, I am prepared to read it out, and to put it before the House and to do everything that is permissible under the rules. If there is no other motion, then what is to be done?

Now, Shri N. C. Chatterjee.

Shri N. C. Chatterjee (Burdwan): I beg leave of the House to move the motion of no-confidence as contained in a notice given, dated the 6th September, 1964 and signed by seventeen Members, and which reads thus:

"I beg to give notice of the following motion of no-confidence in the Council of Ministers, namely that 'This House expresses its want of confidence in the Council of Minister.'"

I beg leave of the House to move:

"This House expresses its want of confidence in the Council of Ministers".

Mr. Speaker: May I request those hon. Members who are in favour of leave being granted to rise in their places?—

I find that there are more than fifty hon. Members who have risen in their places. Therefore, leave is granted.

This motion is to be taken up. I shall find out from the Government . . .

Shri N. C. Chatterjee: May I make one more submission? There is on the Order Paper a motion for a debate on the food situation. A good deal of our attack will also be on the bungling over the food policy and the pathetic failure to hold the price-line and the consequent hunger and privation and the misery of the common man. Therefore, I am suggesting, on behalf of all the Members who have now signified their assent, that if you can find your way to decide—of course, you have got the supreme authority to decide that—that this motion should be taken up first before the food debate is taken up, it would be better; otherwise, it would mean a nice way of sabotaging our motion of no-confidence to some extent, and we feel that some such manoeuvre is there in that. But, apart from that, I want to avoid duplication . . .

डा० राम मनोहर लोहिया (फर्रुखाबाद) :
बनेतलब बाने कह रहे हैं ।

Shri N. C. Chatterjee: . . . I also want to avoid loss of parliamentary time and avoid reiteration of the same thing again and again. So, it would be better if we could have one comprehensive full-dress debate.

Mr. Speaker: Could the hon. Member help me and give me some guidance as to whether we could depend upon any rules or some precedents?

Shri N. C. Chatterjee: Your authority is completely unfettered. You have got to fix the date within ten days. That is all that is laid down in the rules. It is entirely for you to decide. You can consult the Prime Minister, and you can consult the Government, find out their convenience and then fix a date so that the whole thing can be discussed together without reiteration, without duplication and without putting forward the same arguments over and over again.

Shri Hari Vishnu Kamath: By your leave, may I make one submission? You have just now raised a point as to what rule or rules invest you with the power. As the House is well aware, in accordance with the highest traditions of democratic parliaments, you are the supreme master so far as the arrangement of business is concerned. (Laughter). Let not my hon. friends laugh. I shall have the last laugh.

The revision of the list of business is done day-to-day under your direction and not under the direction of the Treasury Benches. You have the power to decide the arrangement of business in this House.

Even if there is any lingering doubt on this point, may I invite your attention to rule 389 vesting all residuary powers in you?

Shri Harish Chandra Mathur (Jalore): The residuary power comes in when there are no specific provisions.

Shri Hari Vishnu Kamath: My hon. friends opposite have themselves made use of that rule on earlier occasions.

In case there is no specific provision or rule providing for particular matter, then this rule would apply. Rule 389 reads thus:

"All matters not specifically provided for in these rules and all questions relating to the detailed working of the House . . ."

—the point raised by my hon. friend Shri N. C. Chatterjee is related to the detailed working of the rules—

" . . . shall be regulated in such manner as the Speaker may, from time to time, direct."

After this, what doubt can be left in the minds of doubting Thomases here? I submit that there cannot be any doubt.

Shri A. K. Gopalan (Kesergod): As regards the point made by Shri N. C. Chatterjee, so many adjournment motions, notice of which had been given today, have been put off.

According to the rules, you can even wait for ten days for taking up the no-confidence motion. There are certain adjournment motions which we think are in order. They are very serious also. Suppose the no-confidence motion is taken up only after four or five days? I do not think it would be proper especially after putting off the adjournment motions which contain as their subject matter the situation in the Andamans and other things, when you have said that these subjects could be discussed in the debate on the no-confidence motion. In the circumstances, I think priority has to be given to the no-confidence motion.

Shri Tridib Kumar Chaudhuri (Berhampur): With regard to the discussion of a motion of no-confidence, if you kindly refer to *May's Parliamentary Practice*, latest edition, p. 305, you will find that a request for a day for a no-confidence motion, or motion of censure as it is called in the British Parliament, when made by the Opposition is never refused. Here our rule 198(3) says:

"If leave is granted under sub-rule (2), the Speaker may, after considering the state of business in the House, allot a day or days or part of a day for the discussion of the motion".

So far as the state of business in the House is concerned, already we find from the Order Paper that the Government have given notice of a non-substantive motion on the food situation. That is a matter which is not of pressing urgency (*Interruptions*). They have come forward with a motion which is not a substantive motion—that is what I mean. So I would request you and through you the Government to see that this motion of no-confidence may be given precedence so that under that head we should be able to discuss everything including the food situation.

Mr. Speaker: Is Government prepared to agree to the request of the

Opposition that this motion of no-confidence be discussed immediately, forthwith? Or does Government want time?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): The food question, as has been said by some Members of the Opposition also, is very important. Government therefore felt it necessary that they themselves should come up before the House and suggest that the motion regarding the food situation should be taken up immediately. I do not think we can withdraw from that position.

I might also add that I had an occasion . . .

Mr. Speaker: I just put a question to the hon. Leader of the House whether he wants time for the motion of no-confidence to be discussed in the House or whether he agrees that it might be taken up immediately.

Shri Lal Bahadur Shastri: No, Sir. I was going to suggest that I accept that there should a discussion of the no-confidence motion. But I wanted to suggest also that it should be taken up shortly after the discussion on the food situation is over (*Interruptions*).

Shrimati Renu Chakravarty (Barackpore). The point has not been answered by the hon. Prime Minister. You had asked whether the discussion of the no-confidence motion, in which the major and the most important question would be the food situation, could be taken up immediately and the general discussion on food could come later on. That he has not answered.

Mr. Speaker: So far as our rules guide us, a day can be fixed but it should not be beyond ten days. That is all the authority I have. From the indication given from the statement of the Leader of the House, it is clear that it is not today that the Government is prepared to have that discussion.

Shrimati Benu Chakravarty: The entire country is waiting for this discussion.

Mr. Speaker: Hon. Members would realise that when a no-confidence motion is to be discussed, it is usual to give some time to the Government.

Shri Hari Vishnu Kamath: This arrived long ago, many days ago.

Mr. Speaker: I had to put it to-day, not before.

The Leader of the House agrees that it might be taken up soon after the food debate.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Shortly after the food debate.

Mr. Speaker: Hon. Members would appreciate that I have no authority so far as the business is concerned. If it is Government's business, the priority in which they want it to be taken up is for them to determine, and when this motion of no-confidence is not being taken up immediately, it is for Government to give priority to any of their business. I cannot change that. They have said that the food debate would take place first of all.

Shri S. M. Banerjee (Kanpur): My fear is only this. We are going to discuss the food situation on a motion by Shri C. Subrahmaniam. Supposing even after a full-dress debate we are not satisfied and want to raise these issues in the debate on the no-confidence motion, could we have an assurance from you that we shall not be debarred from doing so?

Mr. Speaker: No assurance and no hypothetical questions and answers. That would be seen when the situation arises. How can I say in ad-

vance what the circumstances would be? I cannot give any assurance at this moment. But I will say this, that if a certain subject is not discussed properly, certainly there would be a case for determination whether some other time might not be granted to it for discussion. But that would be after the debate.

Now it is clear that the Government want that the discussion of the no-confidence motion be taken up soon after the food debate.

Shri Hari Vishnu Kamath: Immediately after the food debate.

Shri Satya Narayan Sinha: Shortly after.

श्री राम लैक पादव (बाराबंकी) :
प्रध्यक्ष महोदय, माननीय प्रधान मंत्री ने कहा है कि वह प्रविष्टास-प्रस्ताव को तत्कास ले लेते, लेकिन बूक खाद्य स्थिति बहुत ही विषम है, इस लिए उन का सरकार ने उस पर पहले विचार करना जरूरी समझा। उसी प्ररजैसी को ध्यान में रखते हुए विरोधी पक्ष के कई सदस्यों ने स्वयं प्रस्ताव भी दिये हैं, जो कि घ्राप के पास हैं। मेरा निवेदन है कि प्रगर वे स्वयं प्रस्ताव घ्राईर में हैं, तो घ्राप उन को ले लें प्रीर उन पर चर्चा करने का प्रवसर दें।

प्रध्यक्ष महोदय : मैंने निवेदन किया है कि वह मेरे प्रख्यार में नहीं है।

Shri N. C. Chatterjee: Under rule 198(3) all that has got to be done after what the Prime Minister has said is that you shall fix a particular day on which the motion shall be discussed, and then the motion will be taken up on that day, such day being not more than ten days from the date on which the leave is asked for, as you may appoint. Therefore, it is for you now to decide.

Mr. Speaker: I am going to fix a day. But before that I do want to

have the views of the House as to how much time is to be devoted to the food debate.

Shri Hari Vishnu Kamath: With all respect to the observation you have made just now that you have no powers under the rules to determine the order of priority for government business, this matter before the House is not so simple as all that. I agree that you have no powers under the rules to determine the order of government business *inter se*. But here is a matter which is a blend of Government business and the business of the Opposition, and as regards the order of priority as between Government business and the business of the Opposition, you have got the sole right to determine it. That is my submission.

I would earnestly request you, in the interests of democracy, in order to strengthen democracy in our country, to take up the business of the Opposition first and then the Government business.

Mr. Speaker: There is only one thing very small and trivial, that the Government has the right to ask for time, when a motion of no-confidence is to be discussed. Therefore, I cannot refuse that. When they want that time, I have to give them.

Shri A. K. Gopalan: I remember the date on which the notice of the no-confidence motion was given by me. It was after that that the notice of the motion on the food situation was given. Therefore, the no-confidence motion should be taken up first.

डा० राज मनोहर लोहिया : अध्यक्ष महोदय, मैं इन माननीय सदस्यों से उम्मीद बात कहना चाहता हूँ। मेरे दोस्त जो यह कह रहे हैं....

अध्यक्ष महोदय : हुयेना प्राप क्यों ऐसी उम्मीद बात करें ?

डा० राज मनोहर लोहिया : इसलिये कि मैं समझता हूँ कि प्रश्न प्रविष्ट्यास

के प्रस्ताव पर बहस पहले हो जाती तो अच्छा होता। लेकिन प्रश्न बहस हो जाने के बाद भी प्रश्न प्रविष्ट्यास के प्रस्ताव पर बहस होती है तो बहुत अच्छा है क्योंकि हम को मौका रहेगा सरकार की नीति को प्रौर अच्छी तरह से समझ कर उस पर प्रौर अच्छी तरह से कुठाराघात करने का।

एक प्रश्न मैं प्रौर करना चाहता हूँ। मैं बनर्जी साहब की बात को दोहरा देना चाहता हूँ कि प्रश्न की बहस हो जाने के बाद हम को प्रौर ज्यादा मौका रहना चाहिये। प्रविष्ट्यास के प्रस्ताव में भी उस प्रश्न की बहस को लाने का क्योंकि प्राश्निक को उसमें कुछ नतीजे निकाले जायेंगे। हो सकता है हम अपनी सलाह बदल दें, हो सकता है, सरकार के पक्ष में कुछ कम-जोरी आ जाये, हो सकता है कि सरकार के खिलाफ प्रौर ज्यादा बातें हो जायें।

Shri Hem Barua: You yourself have said that that right of the Government is a very small and trivial matter. If it is a small and trivial matter...

Mr. Speaker: Therefore, I cannot refuse that, even if it is trivial. What is the time to be allotted to the food debate? Government has given 10 hours. Would it be decided by the Business Advisory Committee first?

Shri Hari Vishnu Kamath: Fifteen hours.

Shri Bado (Kharjone): Five days.

Shri S. M. Banerjee (Kanpur): Full one week.

Shri Hari Vishnu Kamath: I would suggest 15 hours excluding the time taken by the Minister or Ministers.

Mr. Speaker: The suggestion is that there ought to be 15 hours.

Shri S. M. Banerjee: Twenty hours.

Mr. Speaker: The time would be 15 hours, not excluding the Ministers. Then again, as Dr. Lohia said, we are taking up the no-confidence motion.

डा० राम मनोहर लोहिया : बीस घंटे इसके लिए और पच्चीस घंटे उसके लिये कर दें ।

अध्यक्ष महोदय : वह जब प्रायेण तब देखा जायेगा । पंद्रह घंटे इसके लिये मुकर्रर किये हैं और ये रहेंगे ।

क्या इसके बारे में गवर्नमेंट कुछ इंडिकेशन दे सकती हैं क्योंकि डेट मुकर्रर करनी है इमिडियेटली इसके बाद ?

Shri Satya Narayan Sinha: I think Monday would suit us best.

Mr. Speaker: Then, there will be force in the argument of the Opposition that if their adjournment motions are held over for such a long time, it would not be possible for me to refuse an opportunity of discussing them. Therefore, I think it should be taken up immediately after the food debate. Then alone I can say that it is being discussed at the earliest opportunity; then alone, those motions would be barred.

Shri Hari Vishnu Kamath: Friday.

Shri Satya Narayan Sinha: You have decided 15 hours. As we are sitting for less than five hours every day, it will go up to Thursday, and on Friday we have only 2½ hours.

Mr. Speaker: Just immediately after we finish this, if there is enough time, then we will take it up. Is it agreed?

Shri Satya Narayan Sinha: We have to agree to that, but still I would submit that it would be much better for

the House and for us also if such an important thing as a no-confidence motion..

Mr. Speaker: Perhaps we can advance non-official business to Thursday and take this up on Friday as the first business.

An Hon. Member: How can they get 15 hours?

Mr. Speaker: There would be more than 15 hours up to 2.30 on Friday.

Shri Nambiar (Tiruchirapalli): If there is a little more time on Friday, non-official business need not be changed.

Mr. Speaker: After this motion is over, whenever we finish it, we take up the no-confidence motion. Is that agreed?

Shri Hari Vishnu Kamath: Is it clear that it is immediately after?

Mr. Speaker: Yes, it is immediately after.

डा० राम मनोहर लोहिया : मेर नम्बर कब प्रायेण ?

अध्यक्ष महोदय : मेने कहा है मैं बताऊंगा । अब नहीं है ।

12.56 hours.

COMPANIES (AMENDMENT) BILL*

The Minister of Planning (Shri B. B. Bhagat): On behalf of Shri T. T. Krishnamachari, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.